

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-16/181/(ND)/2017

In the matter of
Peabody Coaltrade India (P) Limited

....PETITIONER

SECTION :
Under Section 441 (92)

Order delivered on 20.12.2017

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant :-

For the Respondent/Corporate Debtor :-

ORDER

Learned authorized representative for the petitioner is present. It is represented by the Ld. authorized representative that they are relying on the written submissions already filed in CP No.16/122/ND/17.

None from the ROC is present. No inputs have been produced from the Central Government also as directed to be filed vide Order dated 05.12.2017 passed by this Tribunal.

At this stage, Learned Company Prosecutor enters appearance and represents that the input from the Central Government is awaited. However, since the matters are pending on this issue, for a long time, this Tribunal proceeds with deciding the question of maintainability.

Hence, order is reserved.

→ Sd-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
20.12.2017